

CC No. 8779/2019
State Vs Rinku @ Khajjal
FIR NO. 510/2019
PS Punjabi Bagh

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.

(Mauri Vedwan)
MM: West District: THC/Delhi
28-08-2020

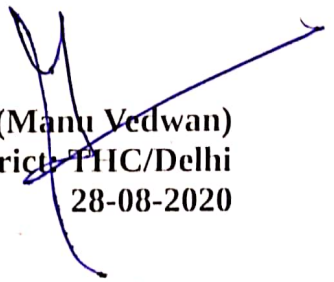
**CC No. 4585/2019
State Vs Vikash Kumar @ Noddy
FIR NO. 206/2019
PS Punjabi Bagh**

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.


(Manu Vedwan)
MM: West District THC/Delhi
28-08-2020

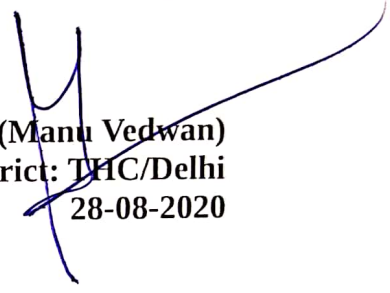
**CC No. 3272/2019
State Vs Sona Lal
FIR NO. 386/2018
PS Punjabi Bagh**

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.

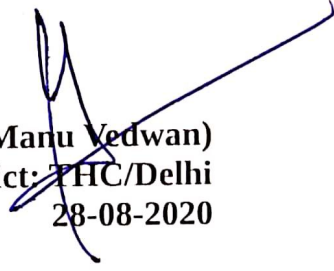

(Manu Vedwan)
MM: West District: THC/Delhi
28-08-2020

CC No. 3179/2019
State Vs Sujan Singh @ Ghotiya
FIR NO. 1032/2019
PS Punjabi Bagh

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.
LAC Sh. Sanni Garg, Id. Counsel for accused Raj Bhatia is present through Cisco Webex meet application.
Sh.C. P. Singh, Ld. Counsel for other accused person.
As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
28-08-2020

**CC No.63/2018
State Vs Ajay Kumar
FIR NO. 01/2017
PS Punjabi Bagh**

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.

(Manu Vedwan)

MM: West District: DHC/Delhi
28-08-2020

CC No. 72764/2016
State Vs Kriti
FIR NO. 1123/2015
PS Punjabi Bagh

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

Sh. Abhimanyu, Id. Counsel for accused Neelam.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.


(Manu Vedwan)

MM: West District: THC/Delhi

28-08-2020

**CC No. 72312/2016
State Vs Suresh Kumar
FIR NO. 394/2015
PS Punjabi Bagh**

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.


(Manu Vedwan)

MM: West District: THC/Delhi

28-08-2020

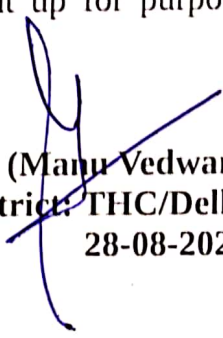
**CC No. 61940/2016
State Vs Shyambeer
FIR NO. 81/2014
PS Punjabi Bagh**

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
28-08-2020

CC No. 64345/2016
State Vs Dilip Singh
FIR NO.223/2012
PS Punjabi Bagh

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.


(Manu Vedwan)

MM: West District THC/Delhi
28-08-2020

CC No. 72658/2016
State Vs Imran
FIR NO.199/2009
PS Punjabi Bagh

28-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 24-04-2020 for 28-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

Ms. Rashmi, Ld. Counsel for accused alongwith accused is present through Cisco webex meet application.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 21-11-2020.

(Manu Vedwan)

MM: West District: THC/Delhi
28-08-2020

Om Prakash Shokeen

Vs.

The Branch Manager, State Bank of Mysore etc.

Case No.20044/16, PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: None for the LRs of the deceased.

Presence of the parties could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 21.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

Case No.22505/16
PS Punjabi Bagh

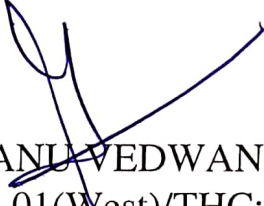
28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Presence of complainant could not be procured on the Cisco webex meet application.

In the interest of justice, be put up for purpose fixed on 21.11.2020.



(MANI VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.620/16
Case No.75984/16
PS Punjabi Bagh

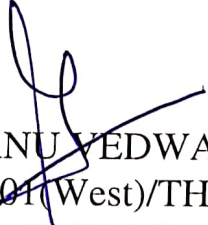
28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Accused absconding.

In the interest of justice, be put up for purpose fixed on 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.113.12
Case No.6489/17
PS Punjabi Bagh
S/v Cancellation

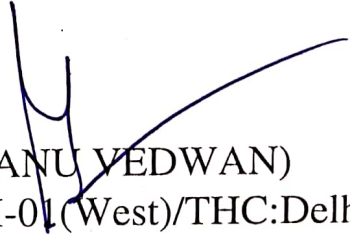
28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for LR's of deceased.

In the interest of justice, previous order be complied afresh for 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

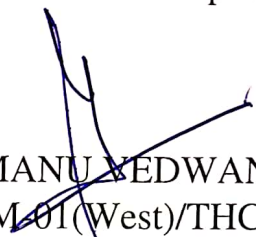
FIR No.286/17
Case No.2705/18
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
Accused absconding.

In the interest of justice, previous order be complied afresh for
21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.57/18
Case No.6977/18
PS Punjabi Bagh

28.08.2020

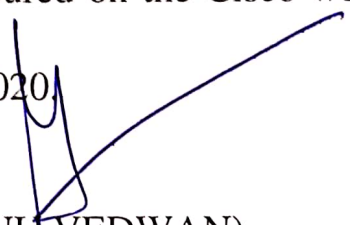
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet app.

Be put up for purpose fixed on 21.11.2020


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

Manoj Kumar Vs. State
Case No.3516/19
PS Punjabi Bagh

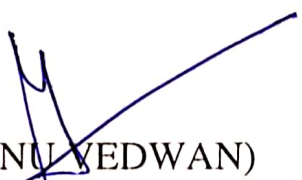
28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Presence of complainant could not be procured on the Cisco webex meet app. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 21.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.390/18
Case No.7110/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

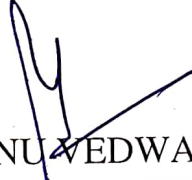
Present: Ld. APP for the State.

Complainant is stated to be have expired.

Death verification report of the complainant not received.

In the interest of justice, previous order be complied afresh for

21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.430/19
Case No.8109/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

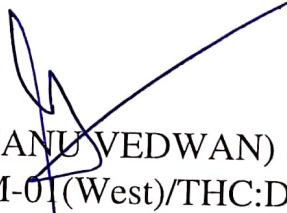
FIR No.444/19
Case No.8110/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

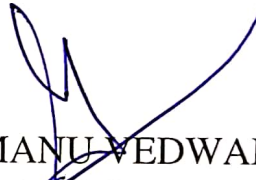
FIR No.480/19
Case No.10016/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.



(MANI VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

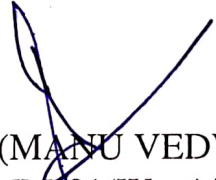
FIR No.418/19
Case No.10020/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.246/19
Case No.10045/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused persons.

Summons were issued to the accused persons, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

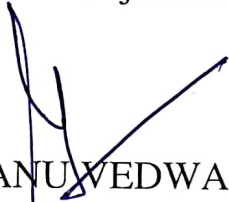
FIR No.584/19
Case No.632/20
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

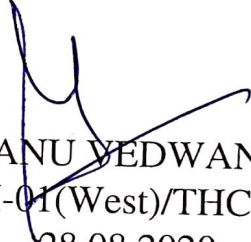
FIR No.708/19
Case No.948/20
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused, however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 21.11.2020.


(MANU YEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

A and S Luxury Fashion Vs. Tavneet Sahani
Case No.1391/2020
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Sh. Harmeet Singh, Ld. Counsel for complainant is present through Cisco webex meet application.

Reply received from IO through whatsapp stating that sometime be given as the inquiry could not be done due to Covid 19

In these circumstances and in the interest of justice, IO is directed to positively file the ATR on next date of hearing.

Be put up for purpose fixed on 17.09.2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.134/19
Case no. 10062/19
PS Punjabi Bagh

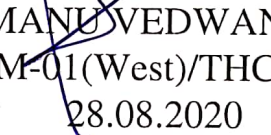
28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for complainant and IO.

In the interest of justice, previous order be complied afresh for
21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.363/19
Case no. 1488/20
PS Punjabi Bagh

28.08.2020

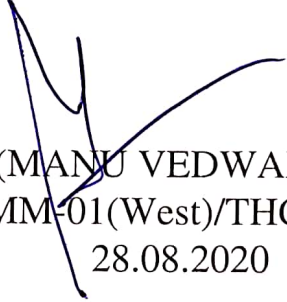
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for complainant and IO.

In the interest of justice, previous order be complied afresh for

21.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

Challan No.DL18349190922095537
Vehicle No.DL1L S 9993
Model Town Circle
u/s 19B MVA and 115/194(1) MVA

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).


Present: Ld. APP for the State.

None for accused.

File taken up as the same was listed for orders in the cause list.

After perusing the file, it appears that inadvertently matter has been put up orders while the same was listed for prosecution evidence. Ahlmad is directed to do the needful and list the matter for prosecution evidence.

Be put up for recording of prosecution evidence on 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.438/17
Case No.2945/18
PS Punjabi Bagh

28.08.2020

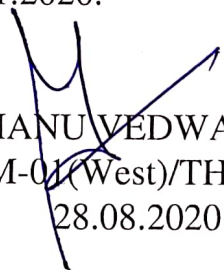
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.465/17
Case No.7521/17
PS Punjabi Bagh

28.08.2020

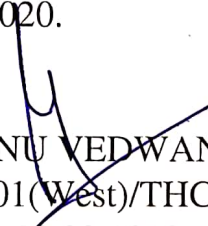
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Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

Jagdish Chander Jagota Vs. Bhupesh Ahuja etc.
Case No.13060/18
PS Punjabi Bagh

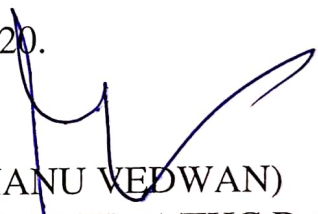
28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.
None for IO.

Presence of complainant and IO could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up purpose fixed on 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.15/20
Case No.1959/20
PS Punjabi Bagh

28.08.2020

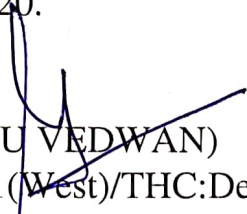
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the cisco webex meet application. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 21.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.250/18
Case No.10000/18
PS Tilak Nagar

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Sh. Ritesh Oberoi, Ld. Counsel for the accused.

It is submitted by ld. Counsel that he is not having file today and sometime be given to make submissions on the point of notice. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 23.11.2020.


(MANJIV DEWAN)

MM-01(West)/THC:Delhi

28.08.2020

FIR No.676/19
Case No.10202/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

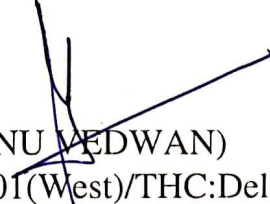
Present: Ld. APP for the State.
Ld. LAC Sh. Jitender Kumar for the accused.

Arguments heard on the cisco webex meet application.

The purpose of a charge is to tell accused person as precisely and concisely as possible of the matter with which he is charged and must convey to him with sufficient clearness and certainty what the prosecution intends to prove against him and of which he will have to clear himself. Section 211 to 214 give clear and explicit directions as to how a charge should be drawn up. It has been repeatedly held that the framing of a proper charge is vital to a criminal trial and that this a matter on which the Judge should bestow the most careful attention.

In a criminal trial, charge is the foundation of the accusation and every care must be taken to see that it is not only properly framed but that the evidence is available in respect of the matter put in the charge. There is relevant prima facie materials on record to book the accused under Section 379/511/34 IPC. Accordingly, charge under Section 379/511/34 be framed against the accused on the next date of hearing.

Be put up for appearance of accused / framing of charge on 21.11.2020.


(MANU MEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No.418/2020
u/s 457/380 IPC
PS Punjabi Bagh

28.08.2020

File taken up on an application moved on behalf of complainant / applicant Saleem Ahmad.

Fresh untrace report filed. It be checked and registered.

Present: Ld. APP for the State.

Ld. Counsel for complainant is present through Cisco webex meet application.

Complainant / owner Saleem Ahmad in person.

The IO has filed an untrace report. In view of the same, the application of the applicant is disposed of accordingly.

At this stage, it is submitted by complainant that he has no objection to the untrace report filed by IO in the present case.

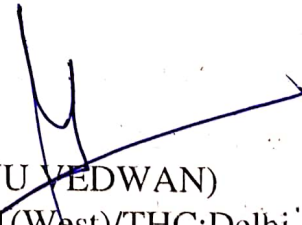
Despite best effort, neither the accused nor the stolen articles could be traced till date.

Heard. Record perused.

The untrace report filed is forwarded by the ACP concerned. The complainant has given statement that he has no objection if the said untrace report is accepted by the court. He has placed on record copy of his ID proof.

In these circumstances, the untrace report is accepted. The file be consigned to record room of the concerned PS. IO is directed to re-open the case as and when any evidence is obtained.

Copy of this order be given Dasti.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

FIR No. 390/19, PS Punjabi Bagh
State Vs Mohd Ikram @ Arif
U/s 387 IPC

28-07-2020

Present: Ld. APP for the State.

Learned Counsel Sh. Sunil Tomar is present through Cisco Webex meet application.

This is an application moved by the Ld Counsel for the accused applicant Mohd Ikram @ Arif under section 437 Cr PC for grant of interim bail for a period of 3 months.

It is stated in the application moved under section 437 Code of Criminal Procedure on behalf of the accused that accused has earlier been released on interim bail for 21 days in the FIR No.389/2019 under section 302 Indian Penal Code and section 25/27 of Arms Act by the Hon'ble Sessions Court vide order dated 18-07-2020. It is further stated that accused has also been granted interim bail till 31.08.2020. It is further stated that applicant is suffering from tuberculosis and advised 3 months treatment, therefore, he may be enlarged on bail in the present case as well.

During the course of submissions, the Learned Counsel has also stated that as per statistical information corona may be very harmful to the persons with co-morbidities like the applicant and, therefore, keeping in view the already well considered medical condition of accused by Learned Sessions Court bail may be granted to the applicant.

Submissions heard. Relevant documents perused carefully.

Learned Additional Public Prosecutor for the State has submitted that interim bail may be granted to the applicant/accused.

In the totality of circumstances without going into the merits of the case and keeping in view the observations made by Ld Sessions Court qua the medical condition of the applicant in the order dated 27-08-2020, applicant / accused **Mohd Ikram @ Arif** is admitted on interim bail till 31.08.2020 in terms of earlier directions of bail.

The applicant/accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period. The copy of this order be sent to the concerned Jail Superintendent.

The application is accordingly disposed off.

(Manu Vedwan)
MM:West District: THC
Delhi / 28-08-2020

FIR No.526/20
u/s 411 IPC
PS Punjabi Bagh
State vs. Jatin @ Jeetu

28.08.2020

Fresh charge sheet filed.

it be checked and registered as per rules.

Present: Ld. APP for the State.

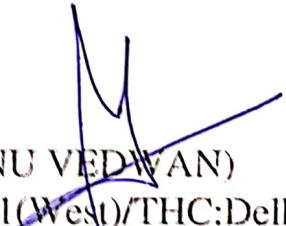
Accused is stated to be in JC.

Sh. Jitender Kumar, Remand Advocate is present.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Be put up for appearance of accused / further proceedings on
11.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020

e-FIR No.0562/2020
u/s 411 IPC
PS Punjabi Bagh
State vs. Rahul @ Bintoo

28.08.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

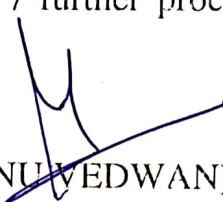
Accused is stated to be in JC.

Sh. Jitender Kumar, Remand Advocate is present.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Be put up for appearance of accused / further proceedings on
11.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020